

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.07/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 06.07.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.06/AM-17 held on 22.06.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.07/AM-18 dated 06.07.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 7/84-ALC3/2017 **MEETING DATE** : 06.07.2017

Case No.: 8/25/84-ALC3/2016	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status: Approved
HQ File :01/84/050/00476/AM17/	RLA File :07/24/040/00408/AM16/	Lic.No/Date: 0710109553 22.03.2016	

Decision : The Committee considered the case as per agenda along with other relevant papers and after consideration of relevant documents decided to **ratify** the norms in respect of the above Advance Authorisation as per DIPP comments vide f.No.7/142/2017-TWS dated 11.05.2017 as under :

Export Item	Filter Bags from Filtration Felt Fabric from 130-300 MM Diameter and from 3mm to 10.5 mm length, 500-700 GSM +/- 10%.
Quantity	30,882.000 Sq meter
Import Quantity	Filter Bags from Filtration Felt Fabric 500-700 GSM +/- 10%.
Quantity Recommended	31,499.000 Sq meter

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/5/84-ALC3/2016	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 7/84-ALC3/2017	Status: Deferred
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		06.07.2017	
HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 03.08.2017
Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Bangalore to furnish the hard copy of the application in this case. The reply is not received from RA, Bangalore. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.			

Case No.:26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to await reply of the firm. The case stands deferred for re-listing on 03.08.2017.			

Case No.:5/10/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Approved
HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Jimmy George Joseph, present before the NC on behalf of the firm. The Committee after consideration of relevant documents and sample export product decided to ratify the norms in respect of the above Advance Authorisation by allowing 13% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:28/12/84-ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case			

stands deferred for re-listing on 03.08.2017.

6	Case No.:29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.				

7	Case No.:21/12/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the reply of the firm received. The papers in this case have been referred to TC, Mumbai. Committee decided to await their reply. The case stands deferred for re-listing on 03.08.2017.				

8	Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 through by post to furnish the justification of requirement of higher wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.				

9	Case No.:6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 03.08.2017
Decision : Committee considered the case as per agenda along with other relevant papers and				

noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The reply is not received from the firm so far. Further application has been referred to TC, Mumbai for comments. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.

10	Case No.: 62/20/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date: 0410162348 05.10.2016	Defer Date: 03.08.2017
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD/CAM, Measurement chart, Manufacturing process along with stage wise wastage of the product in this case. Further application has been referred to TC, Mumbai for comments. The case stands deferred for re-listing on 03.08.2017.				

11	Case No.: 24/20/84-ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status : Approved
	HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date: 0510400059 06.10.2016	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, GM (Commercial) present before the Committee on behalf of the firm. Accordingly, Committee after examination of CAD/CAM and other related documents placed before it decided to ratify the norms for the above AA as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

12	Case No.: 30/20/84-ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status : Approved
	HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date: 0510400110 17.10.2016	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, GM (Commercial) present before the Committee on behalf of the firm. Accordingly, Committee after examination of CAD/CAM and other related documents placed before it decided to ratify the norms for the above AA as applied for. RA concerned may take necessary action subject to compliance of other usual conditions .				

13	Case No.: 22/20/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status: Deferred
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HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 03.08.2017
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Decision: Committee considered the case as per agenda along with other relevant papers and noted that reply to the deficiency issued to the firm on 08.03.2017 has been received is not clear. Committee decided to ask the representative of the firm to attend the personal hearing along with relevant papers to explain their case. The case stands deferred for re-listing on 03.08.2017.

Case No.:36/20/84- ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
14 HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for comments. NC decided to await their comments. The case stands deferred for re-listing on 03.08.2017.

Case No.:21/20/84- ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
15 HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed CAD enclosed with documents are not clear. NC decided to ask the firm to furnish the clear copy of CAD. The case stands deferred for re-listing on 03.08.2017.

Case No.:23/22/84- ALC3/2016	Party Name: FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
16 HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.

17 Case No.:29/22/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:7/84- ALC3/2017	Status: Deferred
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			06.07.2017	
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:22/22/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
18	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:51/20/84- ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
19	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:54/20/84- ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
20	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:61/20/84- ALC3/2016	Party Name: LINK UP TEXTILES LIMITED	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
21	HQ File	RLA File	Lic.No/Date:0410162530	Defer

:01/84/050/00404/AM17/	:04/24/040/00156/AM17/	01.12.2016	Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 03.08.2017.			

Case No.: 20/1/84-ALC3/2017	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
22 HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.: 59/20/84-ALC3/2016	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
23 HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 03.08.2017.			

Case No.: 58/20/84-ALC3/2016	Party Name: JAI COTTON	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
24 HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.			

Case No.: 18/22/84-ALC3/2016	Party Name: RADIANT EXPORTS	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
25 HQ File	RLA File	Lic.No/Date:0510400715	Defer

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:01/84/050/00424/AM17/	:05/24/040/00450/AM17/	13.12.2016	Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.:15/22/84-ALC3/2016	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
26 HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that NC had decided to ask the firm to furnish the CAD/CAM, Measurement Chart along with Sketch in this case. The case stands deferred for re-listing on 03.08.2017.			

Case No.:26/22/84-ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
27 HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.:28/22/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
28 HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to furnish the justification for higher wastage. Reply of the firm received and examined. The case stands deferred for re-listing on 03.08.2017.			

Case No.:10/22/84-ALC3/2016	Party Name: RICHA & CO	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
29 HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.

30	Case No.:12/1/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00529/AM17/	RLA File :05/24/040/00530/AM17/	Lic.No/Date:0510401345 19.01.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing along with relevant papers to explain their case. The case stands deferred for re-listing on 03.08.2017.			

31	Case No.:16/1/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00533/AM17/	RLA File :05/24/040/00529/AM17/	Lic.No/Date:0510401344 19.01.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and Committee decided to ask the representative of the firm to attend the personal hearing along with relevant papers to explain their case. The case stands deferred for re-listing on 03.08.2017.			

32	Case No.:15/1/84-ALC3/2017	Party Name: SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

33	Case No.:17/1/84-ALC3/2017	Party Name: RICHA & CO	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status : Approved
	HQ File :01/84/050/00534/AM17/	RLA File :05/24/040/00548/AM17/	Lic.No/Date:0510401405 30.01.2017	

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Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Dinesh Raheja, GM-Finance & Imports on behalf of the firm. After examining the samples and as per CAD/CAM and other details provided in this case, the Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

34	Case No.: 2/3/84- ALC3/2017	Party Name: CLASSIC BINDING INDUSTRIES	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 03.08.2017.

35	Case No.: 2/1/84- ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status : Approved
	HQ File :01/84/050/00519/AM17/	RLA File :05/23/040/00529/AM17/	Lic.No/Date:0510401499 03.02.2017	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Dinesh Raheja, GM-Finance & Imports on behalf of the firm. After examining the samples and as per CAD/CAM and other details provided in this case, the Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

36	Case No.: 7/3/84- ALC3/2017	Party Name: LAHOTI OVERSEAS LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 03.08.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.

37	Case No.: 19/3/84- ALC3/2017	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
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HQ File :01/84/050/00024/AM18/	RLA File :03/95/040/00863/AM17/	Lic.No/Date:0310811065 09.02.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.:8/1/84- ALC3/2017	Party Name: FASHION ACCESSORIES	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
38 HQ File :01/84/050/00525/AM17/	RLA File :05/23/040/00541/AM17/	Lic.No/Date:0510401661 15.02.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.:17/3/84- ALC3/2017	Party Name: VRIJESH CORPORATION	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
39 HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application is pending with TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

Case No.:5/3/84- ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status : Approved
40 HQ File :01/84/050/00010/AM18/	RLA File :05/23/040/00574/AM17/	Lic.No/Date:0510401834 02.03.2017	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Dinesh Raheja, GM-Finance & Imports on behalf of the firm. After examining the samples and as per CAD/CAM and other details provided in this case, the Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:4/3/84- ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status : Approved
41			

HQ File :01/84/050/00009/AM18/	RLA File :05/23/040/00585/AM17/	Lic.No/Date:0510401876 07.03.2017	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Dinesh Raheja, GM-Finance & Imports on behalf of the firm. After examining the samples and as per CAD/CAM and other details provided in this case, the Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:21/1/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
42 HQ File :01/84/050/00001/AM18/	RLA File :32/24/040/00040/AM17/	Lic.No/Date:3210078125 15.03.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Coimbatore. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 03.08.2017.			

Case No.:8/3/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
43 HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 03.08.2017.			

44	Case No.:15/3/84-ALC3/2017	Party Name: SURYA TEXTECH,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Approved						
	HQ File :01/84/050/00020/AM18/	RLA File :22/24/040/00106/AM17/	Lic.No/Date:2210015666 17.03.2017							
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/68/2017-TSW dated 13.06.2017 as under :									
	<table><tr><th>S. No.</th><th>Import Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Polypropylene Granules (Prime Grade)</td><td>1,00,000 kg</td></tr></table>	S. No.	Import Item	Quantity	1.	Polypropylene Granules (Prime Grade)	1,00,000 kg			
S. No.	Import Item	Quantity								
1.	Polypropylene Granules (Prime Grade)	1,00,000 kg								
RA concern may take necessary action subject to compliance of other usual conditions										

45	Case No.:6/3/84-	Party Name: GRAFFITI	Meet No/Date:7/84-	Status:
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ALC3/2017	EXPORTS	ALC3/2017 06.07.2017	Deferred
HQ File :01/84/050/00011/AM18/	RLA File :05/23/040/00620/AM17/	Lic.No/Date:0510402103 30.03.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

46	Case No.:20/3/84-ALC3/2017	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00025/AM18/	RLA File :30/24/040/00045/AM17/	Lic.No/Date:3010104011 05.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

47	Case No.:14/3/84-ALC3/2017	Party Name: SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

48	Case No.:25/1/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

49	Case No.:9/3/84-ALC3/2017	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:7/84-ALC3/2017	Status: Deferred
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		06.07.2017	
HQ File :01/84/050/00014/AM18/	RLA File :05/24/040/00021/AM18/	Lic.No/Date:0510402241 18.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

	Case No.:10/3/84- ALC3/2017	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
50	HQ File :01/84/050/00015/AM18/	RLA File :05/24/040/00015/AM18/	Lic.No/Date:0510402240 18.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application had been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:13/3/84- ALC3/2017	Party Name: PINNACLE CLOTHING CO	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
51	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. The comments of TA are awaited. The case stands deferred for re-listing on 03.08.2017.				

	Case No.:21/3/84- ALC3/2017	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
52	HQ File :01/84/050/00026/AM18/	RLA File :05/24/095/00008/AM18/	Lic.No/Date:0510402457 04.05.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. The comments of TA are awaited. The case stands deferred for re-listing on 03.08.2017.				

53	Case No.:22/3/84- ALC3/2017	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:7/84- ALC3/2017 06.07.2017	Status: Deferred
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HQ File :01/84/050/00027/AM18/	RLA File :05/24/095/00007/AM18/	Lic.No/Date:0510402463 05.05.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. The comments of TA are awaited. The case stands deferred for re-listing on 03.08.2017.			

54	Case No.:4/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status : Deferred
	HQ File :01/84/050/00066/AM18/	RLA File :03/94/040/00133/AM18/	Lic.No/Date:0310813317 17.05.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

55	Case No.:2/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00064/AM18/	RLA File :03/94/040/00151/AM18/	Lic.No/Date:0310813500 24.05.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

56	Case No.:5/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00067/AM18/	RLA File :03/94/040/00159/AM18/	Lic.No/Date:0310813610 29.05.2017	Defer Date: 03.08.2017
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.			

57	Case No.:1/7/84-ALC3/2017	Party Name: RADNIK EXPORTS	Meet No/Date:7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00063/AM18/	RLA File :05/24/095/00019/AM18/	Lic.No/Date:0510403143 15.06.2017	Defer Date:

		03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. The comments of TA are awaited. The case stands deferred for re-listing on 03.08.2017.		

58	Case No.: 3/7/84-ALC3/2017	Party Name: APSARA SILKS	Meet No/Date: 7/84-ALC3/2017 06.07.2017	Status: Deferred
	HQ File :01/84/050/00065/AM18/	RLA File :07/24/040/00092/AM18/	Lic.No/Date: 0710111827 27.06.2017	Defer Date: 03.08.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. The comments of TA are awaited. The case stands deferred for re-listing on 03.08.2017.				

59.

Case No. 132	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.07/AM-18 Dated 06.07.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 03.08.2017.	

60.

35.

Case No. 133	M/s. About U Fashions Pvt. Ltd				
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No. 01/84/050/00159/AM16/DES-V				
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015				
Decision: M/s. About U Fashions Pvt. Ltd. was represented on 17.11.2016 for enhancement of wastage percentage against the Adv. Authorisation No. 0310796543 dated 10.06.2015 which was decided by NC in its meeting No. 19/84 dated 10.09.2015. The decision as under:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Embroidery in the Piece, in Strips or in Motif (Polyester Cotton 80% Polyester / 20% Cotton GSM 84 +/- 10%.	174475.000 Sq. yard	1.	Polyester Cotton 63" Grey Fabrics (Polyester 80% and	176219.750 Sq. yard (including 1% wastage)

				Cotton 20%) GSM 84 +/- 10%.	
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The firm had stated that while the wastage allowed by NC is 1% but the actual wastage is 30% (approx.) and requested to re-consider their case. The case is under examination and NC decided to defer the case for re-listing on 03.08.2017.

61.

Case No. 134	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.07/AM-18 Dated 06.07.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 03.08.2017.	

62.

Case No.135	M/s. Matrix Clothing Pvt. Ltd.
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No. 01/84/050/00416/AM16/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016
M/s. Matirx Clothing Pvt. Ltd. vide their representation dated 27.04.2017 have requested for reopen their case and ratify the norms against Advance Authorisation No. 0510397311 dated 15.01.2016 as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2017 due to non-submission of reply to deficiency letter issued to the firm on 17.03.2016 to furnish the justification of higher wastage of inputs along with CAD/CAM remade in this case. Firm has not submitted the desired documents. The case is under examination of the Committee and case stands deferred for re-listing on 03.08.2017.	

63.

Case No. 136	M/s. Sreema Nets, Tamil Nadu
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No. 01/84/162/27/AM-18/DES-V
Request for acceptance of changed description of export product in respect of 5 Adv. Authorisations No.(1) 3510040908 dt. 08.05.2013 (2) 3510040871 dt. 30.04.2013 (3) 3510044283 dt. 15.05.2014 (4) 3510044467 dt. 19.06.2014 & (5) 3510044785 dt. 27.08.2015	
Decision: The Committee considered the case as per agenda along with other relevant papers and heard Shri Rafi Mohammad Sibghathulla F, Production Head and Mohammad Dhameems S., Consultant (Finance) on behalf of the firm. Committee after examination of the documents submitted by the representative firm and examining the sample import and export product and Chartered Engineer Certificate decided to accept the description of the export product for the above AAs as per shipping bills for the purpose of redemption only. RA concerned may take further necessary action subject to compliance of other usual conditions	

64.

Case No. 137	M/s. Stand21 Exports (India) Pvt. Ltd.		
NC Meeting No. 07/AM18 dated 06.07.2017	File No.01/84/050/260/AM-12/DES-V		
RA. F.No. 04/24/040/00218/AM12			
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.			
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above AA as under :			
Item of Export	Quantity	Item of Import	Quantity Recommended for export of 1 pair of Shoe
1. Full Shoe (Men's) made out of Cow Suede/Grain Leather containing Lining Fabrics-Grey 50 % Viscose Favbrics-60" width -230 GSM. Synthetic Sole Sheet made out of Styrene Butadiene Rubber (For car Racing Driver)	3100 pairs	1. Lining Fabric 50% Kermel & Viscose-60"width-230 GSM.	0.4123 SQM
		2. Synthetic Sole Sheet made of Styrene Butadiene Rubber of thickness 4 mm	0.0662 SQM
		3.Thread 100% Nomex Thread	70.65 meters
RA concerned may take further necessary action subject to compliance of other usual conditions			

65.

Case No. 138	M/s Loyal Textile Mills Ltd. Tamil Nadu.
NC Meeting No.07/AM-18 Dated 06.07.2017	File No.01/84/050/022/AM12/DES-V
Enhancement in Chemicals allowed by Norms Committee in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	
M/s Loyal Textile Mills Ltd. vide their representation dated 30.01.2017 have requested for re-fix the norms against above advance authorisation as they are not satisfied with the decision of the NC conveyed by this office on 10.09.2015 in this case. The firm has requested to re-fix the norms again as per Textile Commissioner, Mumbai report as recommended by them the separate quantities of chemicals for different fabrics viz Fabric-I, Fabric-II & Fabric-III whereas the NC has allowed quantities meant for Fabric-I.	
The firm has also requested for enhancement of the ceiling from 14% to 26% for import of dyes and chemicals against the above said advance authorisation. The case was placed before the Committee and is under examination. The case stands deferred for re-listing on 03.08.2017.	

66.

Case No. 139	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No.07/AM-18 Dated 06.07.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. The firm has now submitted the details of export product production from 1.4.2016 to 30.11.2016 duly certified by Independent Chartered Engineer. NC decided to defer the case for re-listing on 03.08.2017.

67.

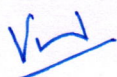
Case No.140	M/s. Chelsea Mills LLP
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No. 01/84/171/00013/AM18/DES-V
Clarification on flexibility upto +/- 3% in count of import /export for blended fabrics as per Public Notice No. 1 of 2015-20	
M/s. Chelsea Mills LLP vide their letter dated 29.03.2017 has requested for clarification on Public Notice No. 1 dated 06.04.2016 seeking clarification of Blended Fabrics when imported under Advance Authorisation the variation found in fibre contents by weight upto +/- 3% in count or composition would be permitted under Public Notice No. 1/2015-2020 dated 06.04.2016. The firm is given personal hearing on 06.07.2017. The Committee heard Shri M.K. Jain, Designated Partner, M/s. Chelsea Mills LLP on the above issue and after due discussion decided to ask him to move the proposal through AEPC. The issue will be examined on receipt of the same from AEPC. Accordingly, case is withdrawn from agenda.	

68.

Case No. 141	M/s. Radnik Exports
NC Meeting No. 05/AM18 dated 08.06.2017	File No. 01/84/162/00304/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	Annual Advance Authorisation No.0510370188 dated 01.11.2013
Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style PC Zingo Blouse) manufactured out of 91% Silk 9% metalized fibre woven fabric, width 43” (Cuttable width 40”), GSM31 +/- 10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

69.

CASE NO.142	M/s. Radnik Exports New Delhi
NC Meeting No.7am-18 Dated 06.07.2017	F.NO.01/84/162/00132/AM-18/DES-V
RA F.No.05/27/039/00005/AM-15 dated 08.07.2014	Annual Advance Authorisation No.0510390128 dt.05.08.2014
Fixation of norms for the Annual Advance Authorisation No.0510390128 dt.05.08.2014 for export product Ladies Jacket (mfd out of 100% Polyester Woven Dyed Fabric, width 57”, GSM 195+/- 10% for Style No.APPLE.	
Decision : Committee considered the case as per agenda along with other relevant papers and	



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went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dated 05.08.2014. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.

70.

CASE NO.143	M/s. Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00133/AM-18/DES-V
RA F.No. 05/27/039/00026/AM-14 dated 24.12.2013	
Fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013 for export product Ladies Blouse (Style .P.C.Ciara Drama) Mfd out of 100% Silk woven dyes fabric, width 45".GSM 38+/-10%).	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

71.

CASE NO.144	M/s. Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00132/AM-18/DES-V
RA F.No. 05/27/039/00026/AM-14 dated 24.12.2013	Annual Advance Authorisation No.0510374417 dt. 24.12.2013
Fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013 for Export product Ladies Jumpsuits (Mid out of 100% Polyester velvet dyed fabric, width 44",GSM 135+/- 10% for Style No.P.C.Claire Boilers).	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

72.

CASE NO.145	M/s.Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00135/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14 dated 20.12.2013	fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013
Fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies TOP, Mfd out of 100% Polyester printer woven fabric, width 57", GSM 75+/-10% Style:Tina.	
Decision: Committee considered the case as per agenda along with other relevant papers and	

went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.

73.

CASE NO.146	M/s.Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00136/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14 dated 20.12.2013	
Fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies TOP,Mfd out of 100% Polyester woven dyed fabric, width 57", GSM 90 +/-10% Style:Mabelle.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt. 24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

74.

CASE NO.147	M/s.Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00137/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14 dated 20.12.2013	fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013
fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies TOP,Mfd out of 100% Polyester knitted fabric all over with embroidered width 60" (Cuttable width 50") GSM 134 +/-10% Style:Franco.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt. 24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

75.

CASE NO.148	M/s.Radnik Exports New Delhi
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/162/00138/AM-18/DES-V
RA F.No. 05/27/039/00018/AM-13 dated 23.01.2013	Fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of Ad-hoc Norms against Annual Advance Authorisation No.0510374402 dt. 24.12.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case	

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stands deferred for re-listing on 03.08.2017.

76.

CASE NO.149	M/s.AKR Textile
NC Meeting No.07am-18 Dated 06.07.2017	F.NO.01/84/50/00247/AM-17/DES-V
RA F.No. 32/24/040/00018/AM-17 dated	Advance Authorisation No.3210077981 dt.09.09.2016
Decision: Committee considered the case as per agenda along with other relevant papers and noted that deficiency letter sent to firm on 09.12.2016 to furnish the Style No. of the export products in this case. Committee could not calculate the requirement of inputs and constrained to reject the case. The firm has now submitted the required documents and case is being examined. The case stands deferred for re-listing on 03.08.2017.	

77.

CASE NO.150	M/s.AKR Textile
NC MEETING NO.07AM-18 DATED 06.07.2017	F.NO.01/84/50/00247/AM-17/DES-V
RA F.No. 32/24/040/00018/AM-17 dated	Advance Authorisation No.3210077981 dt.09.09.2016
Decision: Committee considered the case as per agenda along with other relevant papers and noted that deficiency letter sent to firm on 09.12.2016 to furnish the Style No. of the export products in this case. The firm could not send the reply in time and Committee could not calculate the requirement of inputs and constrained to reject the case. The firm has now submitted the required documents and case is being examined. The case stands deferred for re-listing on 03.08.2017.	

78.

Case No. 151	M/s Radnik Exports, New Delhi
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No.01/84/171/00312/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No. 0510390128 dated 05.08.2014
Fixation of norms for the export product – Other Outer Garments Ladies Top (Mfd out of 100% Polyester woven fabric, width 56", GSM 100+/- 10% (Style : Camelia) in respect of Annual Advance Authorization No. 0510390128 dt 05.08.2014.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dated 05.08.2014. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 03.08.2017.	

79.

Case No. 152	M/s. Shahi Exports Pvt.Ltd., Bangalore
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No.01/84/162/00141/AM-18/DES-V
Prior Fixation of Norms for export of Ladies Shirt Jacket Made of 53% Hemp 47% Cotton Yarn Dyed Woven Fabric GSM 140 (Tolerance +/-10%) (Style No.AL1057) Under Special Advance License Scheme Under Para 4.04(a)1 FTP, 2015-20.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 26.06.2017, have requested for	

fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

80.

Case No. 153	M/s. Shahi Exports Pvt.Ltd., New Delhi
NC Meeting No.07/AM-18 Dated 06.07.2017	F.No.01/84/162/00142/AM-18/DES-V
Prior Fixation of Norms for export of Girls Dress (Style No.003-13535-2 made of 100% Polyester Woven Printed Fabric GSM 42 and 1.047 Sqm per Pc of 100% Polyester Woven Dyed Lining Fabric GSM 86 (TOLERANCE +/-10%) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
M/s. Shahi Exports Pvt. Ltd. vide their letter dated 29.06.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

81.

Case No.154	M/s. Richa Global Exports Pvt. Ltd., New Delhi
NC Meeting No.07/AM-18 Dated 07.06.2017	F.NO.01/84/162/148/AM18/AM-18/DES-V
Prior Fixation of Norms for Export Product - 1. Ladies Top of 52% Lyocell 48% Polyester Dyed Woven Fabric GSM 116(+/-10%) Style No.445903, 2. Ladies Pant of 52% Lyocell 48% Polyester Dyed Woven Fabric GSM 116 (+/-10%) Style No.449178	
M/s Richa Global Exports Pvt.Ltd. vide their application dated 05.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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